

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. IA/3192/2023 IA/402/2023 C.P. (IB)/2946(MB)2019

IN THE MATTER OF

Bank of India ... Petitioner
Vs
WADHWA BUILDCON LLP ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Aniruth Purusothaman (PH)

For the Respondent:

ORDER

IA 3192 of 2023- The Counsel for the Applicant submits that in view of the order in IA 828 of 2023, this IA has become infructuous. Accordingly, the IA is **disposed of** as **infructuous**.

IA 402 of 2023- The Counsel for the Applicant submits that in view of the order in IA 828 of 2023, this IA has become infructuous. Accordingly, the IA is **disposed of** as **infructuous**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/